

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**I.A. No. 2040 of 2023 in
Company Appeal (AT) (Insolvency) No. 583 of 2023**

IN THE MATTER OF:

Himanshu Jain

...Appellant

Versus

Satnam Global Infraprojects Ltd. & Ors.

...Respondents

Present:

**For Appellant: Mr. Adhish Srivastava and Mr. Avdhesh Bairwa,
Advocates.**

For Respondents: Ms. Prachi Johri, Advocate for R-3 (OC).

ORDER

16.05.2023: Heard learned counsel for the Appellant as well as learned counsel appearing for the Respondent – Operational Creditor. This Appeal has been filed against the order dated 26.04.2023 by which order the application under Section 9 filed by the Operational Creditor has been admitted.

2. An I.A. No. 2040 of 2023 has been filed, where the Settlement Agreement between the parties dated 13.05.2023 has been brought on record by which the parties have settled the matter and a payment of Rs.1,28,23,428/- has already been made.

3. Learned counsel for the Operational Creditor further submits that the IRP expenses and fee have already been paid.

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4. In view of the aforesaid, we allow I.A. No. 2040 of 2023 and take Settlement Agreement dated 13.05.2023 on record. In view of the aforesaid there is no purpose be served in continuing the CIRP further, order impugned dated 26.04.2023 is set aside. Appeal disposed of.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

Archana/nn